

Summons to witness

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

PLAINTIFF.

versus

DEFENDANT.

To

Whereas your attendance is required to give evidence or to produce documents on behalf of the in the above suit, you are hereby required personally to appear before this Court on the day of 19 at 11 'O'clock in the forenoon, and thereafter from day to day until the above suit is disposed of or your presence is dispensed with and to bring with you (or to send to this Court) the document hereunder mentioned :-

And this omit not under the penalty of Rupees five hundred and costs.

Witness Esquire, Chief Justice at Bombay aforesaid, this day of 19.

Prothonotary and Senior Master,

Sealer

The day of 19 .

Advocate for

Note.—If you are summoned only to produce a document and not to give evidence, you shall be deemed to have complied with the summons if you cause such document to be produced in this Court on the day and hour aforesaid.